

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 513/TT/2019

Subject : Petition for truing up of transmission tariff of 2014-19 period and determination of tariff of 2019-24 period in respect of 3 assets in North Eastern Region Strengthening Scheme-II (NERSS-II) Part – A

Date of Hearing : 26.2.2020

Coram : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member

Petitioner : Powergrid Corporation of India Limited

Respondents : Assam Electricity Grid Corporation Limited & 6 others.

Parties present : Shri S.S. Raju, PGCIL
Shri Zafrul Hasan, PGCIL
Shri B. Dash, PGCIL
Shri V.K. Singh, PGCIL
Shri Amit K. Jain, PGCIL
Shri Anshul Garg, PGCIL

Record of Proceedings

The representative of the Petitioner submitted that the present petition is filed for truing up of the tariff of 2014-19 period and determination of tariff of 2019-24 period in respect of Asset I: 132/33 kV, 50 MVA, 3-Ph ICT-I at 132/33 kV Nirjuli Sub-station (POWERGRID); Asset II: 132/33 kV, 50 MVA, 3-Ph ICT-II at 132/33 kV Nirjuli Sub-station (POWERGRID); and Asset III: 400/220 kV, 315 MVA, 3-Ph ICT-II (2nd ICT) along with associated bays at 400/220 kV Balipura Sub-station (POWERGRID) under North Eastern Region Strengthening Scheme-II (NERSS-II) Part-A. Assets-I, II and III were put into commercial operation on 14.2.2016, 29.3.2016 and 28.5.2016 respectively. The tariff for 2014-19 tariff period was allowed vide order dated 27.6.2016 in Petition No.22/TT/2016. The Petitioner submitted that there is a marginal increase in the total cost up to 31.3.2019 from ₹2562.77 lakh (admitted) to ₹2647.35 lakh (claimed) in North Eastern Region Strengthening Scheme-II (NERSS-II) Part-A.



2. After hearing the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

